

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 36137/2015

(Arising out of impugned final judgment and order dated 14-08-2015 in WP No. 5265/2007 passed by the High Court Of Judicature At Bombay At Nagpur)

ARJUN

Petitioner(s)

VERSUS

VENUVAN COOPERATIVE HOUSING SOCIETY  
LTD. AND ANR.

Respondent(s)

Date : 29-03-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Rishi Jain, Adv.  
Mr. Adarsh Upadhyay, AOR

For Respondent(s) Mr. Siddhesh Kotwal, Adv.  
Ms. Bansuri Swaraj, Adv.  
Ms. Shreya Bhatnagar, Adv.  
Mr. Raghunatha Sethupathy, Adv.  
Mr. Gagan Narang, Adv.  
Ms. Arshiya Ghose, Adv.  
Ms. Astha Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to interfere with the impugned order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER